

(c) Does not arise in view of answer against (b) above.

Interview of U.P. Finance Minister Recorded by Lucknow T.V. Centre

395. SHRI P. K. KODIYAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether his attention has been drawn to a report in the 'Indian Express' of 17th June, 1979, that Lucknow T.V. Centre has recorded interview with Finance Minister of U.P. Shri Madhukar Dighe for telecast on June 2, 1979.

(b) whether it is a fact that the recorded interview was not telecast on 2nd June, 1979;

(c) if so, the reasons;

(d) whether a copy of the text of his recorded interview will be placed on the Table of the House;

(e) whether the Minister has received any communication from the Finance Minister in this connection; and

(f) whether the censor instruction came in the way of telecasting the interview?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir. (The report on this subject appeared in the 'Indian Express' of 16th June, 1979).

(b) and (c). The interview with Shri Madhukar Dighe, Finance Minister, U.P., was on the U.P. Government's policy on sales tax and the agitation by traders on this issue. It carried, at one point, a personal reference to the President of the UP Vyapar Mandal, which seemed to contravene the guidelines embodied in the AIR/Doordarshan Code. It was suggested to the Minister that he may agree to the omission of the reference. Shri Dighe declined and the interview could not, therefore, be telecast on 2-6-79. Later, however, Shri Dighe agreed to record a talk on the same subject on 3-6-79 over All India Radio, which was filmed by Door-1466 LS-9.

darshan Kendra, Lucknow and was telecast from that Kendra the same date at 8-10 p.m.

(d) A copy of the text of the recorded interview is laid on the Table of the House. [Placed in Library. See No. LT-4597/79].

(e) Yes, Sir.

(f) No censorship exists in the programming of Doordarshan, which is governed only by the principles embodied in the AIR/Doordarshan Code and guidelines laid down from time to time for ensuring impartiality, fairness and balance in programmes.

Negotiations between India and Britain for Purchase of Harriers

396. SHRI KANWAR LAL GUPTA:

SHRI SUKHENDRA SINGH: DR. BIJOY MONDAL:

Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state what is the result of the final round of the negotiations between India and Britain for the purchase of Harriers for aircraft carrier, Vikrant?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): The final round of discussions for the purchase of Sea Harrier aircraft for the Indian Navy is yet to take place. The negotiations are however in an advanced stage.

Cases against Swadeshi Polytex Limited

397. SHRI C. K. CHANDRAPPA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Company Law Board has found *prima facie* case against the Swadeshi Polytex Limited belonging to Jaipuria group of industries and served show cause notice on them;

(b) whether it is also a fact that the said company has been accused of evasion of excise duties to the tune of several crores of rupees and